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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 1174 of 2007

Friday, this the 30th day of November, 2007

Hon'ble Mr. K.S. Menon, Member (A)

1. Suresh Chandra Son of Chcheddu, Resident of Rail Bazar, Fatehpur.
2. Kamlesh Chandra, Son of Nanbudda, Resident of Mithanpur Khurana, Post Hariharganj, Fatehpur.
3. Girja Shanker Dwivedi, Son of Late Dev Dutt, Resident of Chatis Nath Puri Colony, Gautam Nagar, Fatehpur.
4. Rambabu Son of Shyam Lal, Resident of Dharepal, Post Narval, Kanpur.

Applicants

By Advocate Sri Amrendra Kr. Srivastava

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad.
3. Senior Divisional Personnel Officer, North Central Railway, Allahabad Division, Allahabad.

Respondents

By Advocate Sri P.N. Rai

ORDER

By K.S. Menon, Member (A)

This O.A. has been filed by four applicants stating that they had submitted their applications for being considered for screening test for appointment to Group 'D' post under the respondents, which was to be conducted in pursuance of notification dated 17.12.2005. Learned counsel for the applicant states that in spite of submitting applications two months ago, they have not been called for the screening test that had taken place. The respondents' counsel states that last screening test was held on 06.11.2007. The applicants have not been able to show that whether they represented to the respondents when they were not called for ^{the} screening test even on the last date i.e. 06.11.2007 and no copy of representation is on record. The applicants apprehend that the respondents are likely to conduct interviews in ^{the} near future and

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if they do so, the candidature of the applicants is not likely to be considered. Learned counsel for the respondents is unable to throw any light whether any screening test is likely to be held in ^{the} _{near} future in pursuance of notification dated 17.12.2005 though he has not ruled out ^{its} _{any} possibility.

2. In the interest of justice, the respondents are directed that in case screening test for selection in pursuance of notification dated 17.12.2005 in Group 'D' post is held in ^{the} _{near} future, the applications submitted by the applicants' No. 1 to 4 should be considered on merits and as per the Railway Board policy and rules on the subject and if they are considered eligible, they should be permitted to appear in the screening test that are likely to be held. The O.A. is accordingly disposed of at the admission stage. No order as to costs.

Emerson
Member (A) 29.11.07

/M.M/